

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-1800(ND)2018**

**CORAM:**

**PRESENT: MR. L. N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
02.09.2019**

**NAME OF THE COMPANY: M/s. Shanghai Yongming Electronic Co. Ltd.  
V/s. NTL Electronic India Ltd.**

**SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code of 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

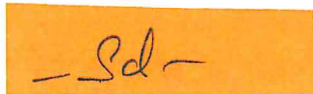
**Present: Counsel for the Corporate Debtor**

**ORDER**

The present petition has become infructuous as the CIR process against the Corporate Debtor has already been Admitted in IB-814/2019 in the matter of M/s. Om Logistics Ltd. V/s. M/s. NTL Electronic India Ltd. vide order dated 27<sup>th</sup> August, 2019. In view of the same, ~~the~~ applicant herein would at liberty to file the claim before the IRP so appointed.

If for reasons whatsoever, the aforesaid CIR is terminated, the petitioner would be at liberty to seek restoration of the present proceedings.

Disposed off accordingly. File be consigned.



**(L. N. Gupta)  
Member (T)**



**(Ina Malhotra)  
Member (J)**